

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH
JABALPUR

Original Application No. 491 of 2006

Jabalpur, this the 31st day of July, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Shri A.K. Gaur, Judicial Member

Arjun Prasad,
S/o. Mohanlal Ben,
Aged about 22 years,
R/o. Radha Kishan Ward,
Premsagar, Kariya Pathar,
Hanumantal, Jabalpur, M.P.

Applicant

(By Advocate – None)

V E R S U S

1. Union of India,
Ministry of Defence,
Through its Secretary,
Raksha Bhawan, South Block,
New Delhi.

2. General Manager,
Vehicle Factory,
Jabalpur.

Respondents

O R D E R (Oral)

By A.K. Gaur, Judicial Member –

None for the applicant even on the revised call.

2. The father of the applicant late Mohanlal Ben was in the employment of the respondents. It is alleged that he disappeared ~~from on~~ 22.9.2000. A report of his missing was also filed in the Police Station, Hanumantal, Jabalpur. The Hanumantal Police Station also informed about this to respondent No. 2. The respondents allowed the family of the missing Government servant to draw the salary dues, leave encashment and the amount of GPF. After missing of the applicant's father there are no means for the livelihood of his family. The family

N

of the applicant is facing immense hardship having 7 dependents including 2 minor dependents, unmarried sisters and two major brothers. The applicant's mother has preferred a representation before the respondents for providing the applicant compassionate appointment and the said representation has been filed as Annexure A-3. The respondent No. 2 vide letter dated 11.8.2004 has directed the applicant to supply the Ration card for further initiation in the matter. Accordingly, the Ration card was supplied by the applicant on 16.8.2004. The applicant's mother also submitted another latest representation on 12.1.2006. But till today the respondents have not taken action on these representations preferred from the side of the applicant. Accordingly, we direct the respondents to consider and decide the said pending representation of the applicant at Annexure A-7 dated 12.1.2006 by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. Be it noted that we have not expressed any opinion on the merits of the case. Shri S.K. Mishra, Additional Central Government Standing Counsel appeared on behalf of the respondents in this case.

3. In view of the aforesaid direction, the Original Application is disposed of at the admission stage itself.

(A.K. Gaur)
Judicial Member

Ganesh
(Dr. G.C. Srivastava)
Vice Chairman

“SA”

पृष्ठांकन सं ओ/व्या.....	ज्येष्ठलपुर, दि.....
प्रतिलिपि तान्ते छिता :-	
(1) सदिल, उद्दी वाम दामा खाड दामी दामा, ज्येष्ठलपुर	
(2) आक्षर्यक शी/शीर्जी, शी	कांडाउरसल
(3) फ्रट्ट्यारी शी/शीर्जी, शी	कांडाउरसल
(4) योंयोल, दो/दा, यो/यो, दो/दा	
संयोग एवं आवश्यकता दर्शाती	

१८७९ उप रजिस्ट्रार

Vinod Kumar Singh
SKM 1993
Cuttack, 2 Dec.

1899
M. 9.05